FORM A
PUBLIC ANNOUNCEMENT

((Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INTARVO TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**INTARVO TECHNOLOGIES PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	28/02/2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, NCT of Delhi & Haryana
4.	Corporate Identity No. of corporate debtor	U72100DL2001PTC109841
5.	Address of the registered office and principal office (if any) of corporate debtor	55, 2nd Floor, Lane-2, Westend Marg Saidullajab, Near Saket Metro Station, New Delhi - 110030 Other office – C-69, Sector-58, Noida, Uttar Pradesh 201307
6.	Insolvency commencement date in respect of corporate debtor	16.10.2023 (Copy of order dated 16.10.2023 passed by Hon'ble Adjudicating Authority, New Delhi Bench IV in C.P. (IB-18/ND/2023 was uploaded on NCLT Website on 23.10.2023)
7.	Estimated date of closure of insolvency resolution process	12.04.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vinay Kumar Singhal. IBBI/IPA-002/IP-N00624/2018-19/11880
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office: 411, Fourth Floor, Essel House, Asaf Ali Road, New Delhi-110002 E-mail: vinaysinghal.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office: 411, Fourth Floor, Essel House, Asaf Ali Road, New Delhi-110002 E-mail: itpl.resolve@gmail.com
11.	Last date for submission of claims	06.11.2023 (Copy of the order was uploaded on NCLT Website on 23.10.2023, hence 14 days calculated from 23.10.2023 i.e., the date of uploading of order on the NCLT website)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms (b) Details of authorized representatives are available at	Relevant forms are available at: https://ibbi.gov.in/en/home/downloads. N.A

Notice is hereby given that the National Company Law Tribunal New Delhi Bench IV has ordered the commencement of a corporate insolvency resolution process of the **Intarvo Technologies Private Limited** on **16.10.2023**.

The creditors of **Intarvo Technologies Private Limited** are hereby called upon to submit their claims with proof on or before **06th November, 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. : N.A.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Vinay Kumar Singhal
Interim Resolution Professional
IBBI Reg. No. IBBI/IPA-002/IP-N00624/2018-19/11880
For Intarvo Technologies Private Limited (In CIRP)

Date :24.10.2023
Place :New Delhi

Classifieds

PERSONAL

I,Shamim Ahmed,S/O NAJMUL HODA,R/O 16000Gali.No-13,Govindpuri Kalkaji,New Delhi-110019,Have Changed My Name To Shamim Ahmad,Permanently. 0040695088-7

I,Ram Kumar Singh,s/o Mahipal Singh,R/o H.no-71-72,Shukra Bazar-Road,Deepak Vihar Extn.,Dk Mohan Garden,Uttam Nagar, Delhi-110059,have changed my name to Ram Kumar, permanently. 0040695088-2

I DHRUV S/O NAWAB SINGH R/O H.NO. 534 CHAUHAN MAHOLLA, RANGPURI, NEW DELHI 110037, HAVE CHANGED MY NAME TO DHRUV BADH CHAUHAN. 0040695034-9

I LALITHADEVI MATAM W/O SREENIVASULU MATAM R/ F - 1002 IBIZA TOWN, SURAJKUND, FARIDABAD - 121009, HARYANA HAVE CHANGED MY MINOR SON'S NAME FROM MATAM TANISH TO TANISH MATAM FOR ALL FUTURE PURPOSE. 0040695034-1

I,RAHISH AHMAD,S/O ISMAIL,R/O House No-354,Near-Kala Masjid-Loni,Loni-Ghaziabad,Uttar Pradesh-201102,Have Changed My Name To RAHEESH AHMAD, Permanently. 0040695088-3

I,Nissar Ahmed S/O Shamim Ahmad R/O 1600 Gali No-13 Govindpuri Kalkaji New Delhi-110019,Have Changed My Name To Nisar Ahmed, Permanently 0040695088-8

I,Mange Ram,S/O Bharat Singh,R/O Plot.No 58, First-Floor,Dr.Mukherjee Nagar Delhi Delhi-110009, Have Changed My Name To Mangay Ram,Permanently 0040695088-6

I,Javed Kamal,S/O Jhabu,R/O Ward.No-02 Ferozepur Jhirka,District Mewat Nuh Haryana-122104,Have Changed My Name To Javed Khan,Permanently. 0040695088-4

I,Gurumeet Kuar,w/o Baljeet Singh,R/o 1330,Gurudwara-Road,Near Gurudwara, Jawahar-Colony, Faridabad-121005,Haryana,have changed my name to Gurmeet Kaur,permanently 0040695088-1

I,DHEERAJ KUMAR,S/O RAJENDRA KUMAR GUPTA,R/O A-7/2A,TIGRI-EXTENSION, AMBEDKAR-NAGAR,DELHI-110062,Have Changed My Name To DHEERAJ KUMAR GUPTA,Permanently. 0040695088-9

I,Baby w/o Ahmad Miya,R/o D-26,Gali.No-10,Mohan Puri,Maujpur, Delhi-110053,have changed my name to Tabassum, permanently. 0040695088-5

I SAMEER AHMED KHAN S/O LATE. NASIM KHAN R/O D-211, SHIV VIHAR, POOJARI APARTMENTS, NEW DELHI-110087 DECLARE THAT IN MY MINOR SON'S NAMELY AMMAAR KHAN DOCUMENTS MY NAME IS WRONGLY WRITTEN AS SAMEER KHAN INSTEAD OF CORRECT NAME SAMEER AHMED KHAN. 0040695034-5

I RAHAT REYAZ KHAN W/O SAMEER AHMED KHAN R/O D-211, SHIV VIHAR, POOJARI APARTMENTS, NEW DELHI-110087 DECLARE THAT IN MY MINOR SON'S NAMELY AMMAAR KHAN DOCUMENTS MY NAME IS WRONGLY WRITTEN AS RAHAT KHAN INSTEAD OF CORRECT NAME RAHAT REYAZ KHAN. 0040695034-7

I LALITHADEVI MATAM W/O SREENIVASULU MATAM R/ F - 1002 IBIZA TOWN, SURAJKUND, FARIDABAD - 121009, HARYANA HAVE CHANGED MY MINOR SON'S NAME FROM MATAM TANMAY TO TANMAY MATAM FOR ALL FUTURE PURPOSE. 0040695034-3

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

PUBLIC NOTICE

Notice is hereby given to the General Public on behalf of our client that Mr. Sharad Kumar Verma is owner of Rasidential Flat No. B-314, i.e. Entire Ground Floor, without roof rights (the said floor), Built on Plot No. 314-B, area measuring 113.511 Sq. Mtrs., in Block-B, Situated in the residential colony known as Swarn Jayanti Puram, Tehsil & Distt Ghaziabad. Hereinafter referred to as "the said property", by virtue of Sale Deed dated 24.01.2020, having Registration No. 1034, executed by Mr. Pradeep Gautam, duly witnessed by Mr. Praveen Kumar, All persons are hereby informed that above mentioned owner want to sell the said floor to someone who want to purchase the same by taking Home loan from our client. If anybody has any objection/s upon the said property/floor, its title its sale and mortgage, and ownership of Mr. Sharad Kumar Verma, kindly inform the undersigned in writing on the below mentioned address within 10 days of the present.

Kumar & Associates (Advocates& consultants)
200, 2nd Flr., 23 Shivaji Marg, Moti Nagar, N.Delhi-15
legal@kmalegal.com Ph: 011-41112527-28

For All Advertisement Booking Call : 0120-6651214

PUBLIC NOTICE

My Clients Jogender Kashyap S/o Bal Karan and Ms. Maya Devi W/o Jogender Kashyap R/o H. No. 198, Surya Vihar, 91, Near Gyan Ganga Public has disowned and debarred their son namely Kuldeep Kumar Kashyap from their immovable and movable property and also has severed all their connections with him due to his drug addiction and his unruly and rude behavior. Anybody deal with him will do that at his own cost and consequences and my clients will not be liable for his act in any manner.

Nitesh Saini (Advocate)
280-B, 3rd Floor, Hari Nagar Ashram, New Delhi-110014

PUBLIC NOTICE

My clients Sh. Bachitar Singh S/o Late Nirmal Singh and his wife Rajinder Kaur both R/o S1/61, 2nd & 3rd Floor, Old Mahavir Nagar, New Delhi-110018, do hereby disown/debar their son Taranjeet Singh and his wife Harmeet Kaur from all their movable and immovable properties and severe their relations with them as they are no more in their control. Anybody dealing with them shall be doing at his/her own risk & responsibility. My clients shall not be responsible for pros and cons arise therefrom. Shashi Kant (Advocate)
Ch. No. D-209, Karkardooma Court, Delhi-110032

FORM INC-26
PUBLIC NOTICE

BEFORE THE REGIONAL DIRECTOR (CENTRAL GOVERNMENT), B-2 WING, 2ND FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI - 110003.

In the matter of the Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(6) (a) of the Companies (Incorporation Rules), 2014

AND

In the matter of M/s VOLANO ENTERTAINMENT PRIVATE LIMITED having its registered office at H No. 148 T/F Block No. 1, Subhash Nagar New Delhi Subhash Nagar (West Delhi), West Delhi-110027.

Notice is hereby given to the General Public that the Company proposes to make application to the Regional Director, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi - 110003, under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 18.10.2023 to enable the Company to change its Registered office from the "National Capital Territory of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver or cause to be delivered or send by Registered Post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi – 110003 within the Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office mentioned below:

Regd. Office: H No. 148 T/F Block No. 1, Subhash Nagar, West Delhi-110027.

Sd/-
Zeba Zaidi
Director
DIN: 00148580
Address: No 113, North Gate Laburnum, Sushant Lok-1 Gurgaon, Haryana-122002

DEBTS RECOVERY TRIBUNAL-II CHANDIGARH (DRT 2)
SCO 33-34-35, First Floor, Sector 17-A, Chandigarh (additional space allotted on 3rd & 4th Floor also)

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

PUBLICATION Case OA No. 1417/2022

J.C. Flowers Asset Reconstruction Private Limited V/s Global Engineering and Another

1. Global Engineering, Through its Proprietor Rajiv Ranjan Singh, Address at Block J, House No. 376, Gali No. 8A, Ashok Vihar, Gurgaon, Haryana-122001
2. Rajiv Ranjan Singh S/o Radhe Shyam Singh, A-227, Gali No.7A, Mahavir Enclave-2, Uttam Nagar, New Delhi 110059

Also at:- Rajiv Ranjan Singh S/o Radhe Shyam Singh, R/o Block J, House No. 376, Gali No. 8A, Ashok Vihar, Gurgaon, Haryana-122001

SUMMONS, WHEREAS, OA/1417/2022 was listed before Hon'ble Presiding Officer/Registrar on 14/09/2023. WHEREAS this Hon'ble Tribunal is pleased to issue summons/Notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 29,49,668.60 (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

1. To show cause within thirty days of the service of summons as to why relief prayed for should not be graned;
2. To disclose particulars of properties of assets other than properties and assets specified by the applicant under serial number 3A of the original application;
3. You are resptrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
4. You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
5. You shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank of financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before REGISTRAR on 26/10/2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given Under my hand and seal of This Tribunal on this date: 21/09/2023 **Sd/-**
Signature of the officer Authorised to Issue Summons.

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INTARVO TECHNOLOGIES PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	**INTARVO TECHNOLOGIES PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	28/02/2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, NCT of Delhi & Haryana
4.	Corporate Identity No. of corporate debtor	U72100DL2001PTC109841
5.	Address of the registered office and principal office (if any) of corporate debtor	55, 2nd Floor, Lane-2, Westend Marg Saidullajab, Near Saket Metro Station, New Delhi - 110030 Other office – C-69, Sector-58, Noida, Uttar Pradesh 201307
6.	Insolvency commencement date in respect of corporate debtor	16.10.2023 (Copy of order dated 16.10.2023 passed by Hon'ble Adjudicating Authority, New Delhi Bench IV in C.P. (IB-18/ND/2023 was uploaded on NCLT Website on 23.10.2023)
7.	Estimated date of closure of insolvency resolution process	12.04.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vinay Kumar Singhal. IBBI/IPA-002/IP-N00624/2018-19/11880
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Office: 411, Fourth Floor, Essel House, Asaf Ali Road, New Delhi-110002 E-mail: vinaysinghal.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office: 411, Fourth Floor, Essel House, Asaf Ali Road, New Delhi-110002 E-mail: itpl.resolve@gmail.com
11.	Last date for submission of claims	06.11.2023 (Copy of the order was uploaded on NCLT Website on 23.10.2023, hence 14 days calculated from 23.10.2023 i.e., the date of uploading of order on the NCLT website)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms (b) Details of authorized representatives are available at	Relevant forms are available at: https://ibbi.gov.in/en/home/downloads. N.A

Notice is hereby given that the National Company Law Tribunal New Delhi Bench IV has ordered the commencement of a corporate insolvency resolution process of the **Intarvo Technologies Private Limited** on **16.10.2023**.

The creditors of **Intarvo Technologies Private Limited** are hereby called upon to submit their claims with proof on or before **06th November, 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. : N.A.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Vinay Kumar Singhal
Interim Resolution Professional
IBBI Reg. No. IBBI/IPA-002/IP-N00624/2018-19/11880
For Intarvo Technologies Private Limited (In CIRP)

Date :24.10.2023
Place :New Delhi

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S HI-POINT INVESTMENT AND FINANCE PRIVATE LIMITED

Sl.No	PARTICULARS	DETAILS
1.	Name of corporate debtor	Hi-Point Investment and Finance Private Limited
2.	Date of incorporation of corporate debtor	18/09/1992
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67120DL1992PTC050355
5.	Address of the registered office and principal office (if any) of corporate debtor	B-292, Chandrakanta Complex, Shop No. 2&3 (Basement), Near Metro Pilar No.16, New Ashok Nagar, New Delhi-110096
6.	Date of closure of Insolvency Resolution Process	05/10/2023 (Communicated on 20/10/2023 by the Court Officer, NCLT Principal Bench New Delhi).
7.	Liquidation commencement date of corporate debtor	05/10/2023 (Communicated on 20/10/2023 by the Court Officer, NCLT Principal Bench New Delhi).
8.	Name and registration number of the insolvency professional acting as liquidator	Prassan Navin Kumar Sinha IBBI/IPA-002/IP-N01197/2021-2022/13971
9.	Address and e-mail of the liquidator, as registered with the Board	**(NOT FOR CORRESPONDENCE)** Address: F-242B Third Floor, Mangal Bazar , AVP Public School, Laxmi Nagar, New Delhi-110092 Mail: csprassan@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	**(FOR CORRESPONDENCE)** Prassan Navin Kumar Sinha Address: C/o B.B. Mathur & Co., Chartered Accountants, 4th Floor , Level-4, Delite Cinema Building 4/1, Asaf Ali Road , Delhi- 110002 Mail: ip.hipoint@gmail.com
11.	Last date for submission of claims	19/11/2023

Notice is hereby given that the National Company Law Tribunal, Principal Bench has ordered the commencement of liquidation of the M/s Hi-Point Investment and Finance Private Limited on 05/10/2023 (Communicated on 20/10/2023 by the Court Officer, NCLT Principal Bench New Delhi).

The stakeholders of M/s Hi-Point Investment and Finance Private Limited are hereby called upon to submit their claims with proof on or before 19/11/2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Prassan Navin Kumar Sinha
Liquidator of Hi-Point Investment and Finance Private Limited
IBBI/IPA-002/IP-N01197/2021-2022/13971
F-242B Third Floor, Mangal Bazar , AVP Public School, Laxmi Nagar, New Delhi-110092

Date: 24.10.2023
Place: New Delhi

OFFICE OF THE RECOVERY OFFICER-I/II DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3)
Ground Floor SCO 33-34-35, Sector-17 A, Chandigarh-160017

DEMAND NOTICE (PUBLICATION)

Notice Under Sections 25 to 28 of The Recovery of Debts & Bankruptcy Act, 1993 and Rule 2 of Second Schedule to the Income Tax Act, 1961.

RC/125/2013 Date: 09.10.2023

BANK OF BARODA V/S M/S ADITYA YARN AGENCY

To

(CD 1) M/s Aditya Yarn Agency A Sole Proprietorship Concern Situated at 3rd Building, North Avenue, Opposite Krishna Colony, Rahon Road, Ludhiana Through its Sole Proprietor Sh. Nirmal Sharma Son of Sh. Ram Avtar.

(CD 2) Sh. Nirmal Sharma, Son of Sh. Ram Avtar, Sole Proprietor/ Mortgagor, Resident of 3rd Building, North Avenue, Opposite Krishna Colony, Rohan Road, Ludhiana

Also At: A-29, Viveknand Colony, TPS, New Khera, Jaipur, Rajasthan.

(CD 3) Smt. Jyoti Sharma, Wife of Sh. Nirmal Sharma, Resident of 3rd Building, North Avenue, Opposite Krishna Colony, Rahon Road, Ludhiana, Punjab. **(Guarantor)**

Also At: A-29, Viveknand Colony, TPS, New Khera, Jaipur, Rajasthan

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 3)** in **OA/2089/2018** an amount of **Rs 2,23,88,553.18P (Rs. Two Crore Twenty Three Lakhs Eighty Eight Thousands Five Hundred Fifty Three and Paise Eighteen Only)** along with pendentellite and future interest @ 10.00 % Simple Interest Yearly w.e.f. 20.07.2018 till realization and costs of Rs 1,50,000.00 (One Lakh Fifty Thousands Only) has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
3. Whereas it has been shown to the satisfaction of Tribunal that it is not possible to serve you in the ordinary way, therefore this notice is given by this publication directing you to put in appearance before this Tribunal on **07.11.2023 at 10:30 A.M.**
4. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 09.10.2023

Recovery Officer
DRT, Chandigarh (DRT-3)

AU SMALL FINANCE BANK LIMITED
(A SCHEDULED COMMERCIAL BANK)
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

Demand Notice Under Section 13(2) of Securitisation Act of 2002

As the loan account became NPA therefore the Authorized officer under section 13(2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002" had issued 60 days demand notice to the borrowers/co-borrowers/ Mortgagers/Guarantors (collectively referred as "Borrowers") as given in the table. According to the notice if the borrowers do not deposit the entire amount within 60 days. the amount will be recovered from auction of the mortgage properties/secured assets as given below. Therefore you the borrowers are informed to deposit the entire loan amount along with future interest and expenses within 60 days from the date of demand notice, otherwise under the provisions of 13(4)and 14 of the said Act, the Authorized officer is free to take possession for sale of the mortgage properties/Secured assets as given below,

Borrowers to note that after receipt of this notice, in terms of Section 13(13) of the Act, 2002, you are prohibited and restrained from transferring any of the secured assets by way of sale, lease or otherwise, without prior written consent of the secured creditor.

Borrowers attention are attracted towards Section 13(8) r/w Rule 3(5) of The Security Interest (Enforcement) Rules, 2002 Act that the borrowers shall be entitled to redeem their secured asset upon the payment of the complete outstanding dues as mentioned below before the publication of auction notice, which thereafter shall cease to exist.

Name of the Borrower/ Co-Borrower /Mortgagor/Guarantor/ Loan A/c No.	Date and Amount of Demand Notice Under Sec. 13(2)	Description of Mortgaged Property
(A/c No.) L9001060119881203 Tarun Enterprises Through It'S Proprietor Prema Shankar (Borrower), Premashankar (Co-Borrower), Smt.Rajani Devi (Co-Borrower)	13-Sep-23 Rs. 820184/- Rs. Eight Lac Twenty Thousand One Hundred Eighty-Four Only **As on 12-Sep-23**	Property Situated At Kh .No. 371, Plot .No. 458, Khurana Enclaves, Block - B Village-Pabhisadakpur Pargna & Tehsil- Loni, Dist-Ghaziabad, Uttar Pradesh, **Admeasuring 50 Sqyds**
(A/c No.) L90010600719214335 Water Plant (Borrower), Virendra Bhati (Co-Borrower), Suresh (Co-Borrower)	13-Sep-23 Rs. 5606432/- Rs. Fifty-Six Lac Six Thousand Four Hundred Thirty-Two Only **As on 12-Sep-23**	Property Situated At Freehold - Municipal Limit Metro And Urban Kh No 91, Begumpur, Gautam Buddha Nagar Dadri, Uttar Pradesh **Admeasuring 250 Sqyds**
(A/c No.) L90010601124451527 Water Plant Through It'S Proprietor Virendra Bhati(Borrower), Smt.Suresh (Co-Borrower), Virendra Bhati (Co-Borrower)	13-Sep-23 Rs. 729150/- Rs. Seven Lac Twenty-Nine Thousand One Hundred Fifty Only **As on 12-Sep-23**	Property Situated At Kh No. 91, Vill.- Bhangel Begumpur, Pargana & Te.- Dadri, Dist.- Gautam Buddha Nagar, Uttar Pradesh, **Admeasuring 250 Sqyds**
(A/c No.) L90010601205445 16 Vlc India Products (Borrower), Smt.Neelam Tiwari (Co-Borrower)	14-Sep-23 Rs. 1568526/- Rs. Fifteen Lac Sixty-Eight Thousand Five Hundred Twenty-Six Only **As on 12-Sep-23**	Property Situated At Freehold - Municipal Limit Metro And Urban I 32 488 1 Ghaziabad Ghaziabad Ghaziabad **Admeasuring 40 Sqyds**
(A/c No.) L90010601240153 49 Vikash Khatana (Borrower), Rinku Singh (Co-Borrower)	14-Sep-23 Rs. 996534/- Rs. Nine Lac Ninety-Six Thousand Five Hundred Thirty-Four Only **As on 12-Sep-23**	Property Situated At Freehold - Municipal Limit Metro And Urban Plot No 128 & 129 118 Azad Enclave Colony Ghaziabad Ghaziabad **Admeasuring 100 Sqyds**
(A/c No.) L90010601234344 97 Krishan Singh (Borrower), Smt.Nemwati (Co-Borrower), Shyam Lal (Co-Borrower)	14-Sep-23 Rs. 533608/- Rs. Five Lac Thirty-Three Thousand Six Hundred Eight Only **As on 12-Sep-23**	Property Situated At Freehold - Municipal Limit Metro And Urban H No Khasra No 397 Azad Vihar Khora Coloni Ghaziabad Ghazibad **Admeasuring 50 Sqyds**
(A/c No.) L90010611245985 70 Vlc India Products (Borrower), Smt. Neelam Tiwari (Co-Borrower)	15-Sep-23 Rs. 260522/- Rs. Two Lac Sixty Thousand Five Hundred Twenty-Two Only **As on 12-Sep-23**	Property Situated At- Plot No- 34, Khasra No-488/1, Kavita Kunj, Vill- Dharoti Khurd, Teh. & Dist- Ghaziabad, Utter Pradesh **Admeasuring 40 Sqyds**
(A/c No.) L90010601252031 99 Basudev Kumar Causik (Borrower), Smt.Kanchan Causik (Co-Borrower)	15-Sep-23 Rs. 1213697/- Rs. Twelve Lac Thirteen Thousand Six Hundred Ninety-Seven Only **As on 12-Sep-23**	Property Situated At- Plot No- 237, Khasra No-429, Village- Sahibabad, Pargana Loni Tehsil & Dist- Ghaziabad, U.P **Admeasuring 70Sqyds**
(A/c No.) L90010601007391 06 Dhanaveer (Borrower), Smt.Kavita (Co-Borrower)	15-Sep-23 Rs. 749165/- Rs. Seven Lac Forty-Nine Thousand One Hundred Sixty-Five Only **As on 12-Sep-23**	Property Situated At G-539, Old No. C-540, Khasra No. 334, Rampark Extension, -Vill-Haquiatpur, Loni, Ghaziabad, U.P Ghaziabad Uttar Prade **Admeasuring 1106 Sq Yd**
(A/c No.) L90010601268069 72 Setia Traders (Borrower), Pankaj Setia (Co-Borrower), Smt.Sunita Setia (Co-Borrower)	15-Sep-23 Rs. 2252168/- Rs. Twenty-Two Lac Fifty-Two Thousand One Hundred Sixty-Eight Only **As on 12-Sep-23**	Property Situated At- Khasra No- 558/78-84, Property No- X/1974, 2Nd Floor Upto Ceiling Level, Gali No-07, Rajgarh Extn., Vill- Ghondli, Illaqua- Shahdara, Delhi **Admeasuring 58.52 Sqmtr**
(A/c No.) L90010601273432 51 A M Enterprises (Borrower), Ramender Kumar Sharma (Co-Borrower), Pramod Sharma (Co-Borrower)	15-Sep-23 Rs. 519761/- Rs. Five Lac Nineteen Thousand Seven Hundred Sixty-One Only **As on 12-Sep-23**	Property Situated At Khasra No 383, Ilaichipur, Pargan Loni, Tehsil And Dist - Ghaziabad, Up **Admeasuring 450 Sq.Ft.**
(A/c No.) L90010607133388 82 Sonu Yadav (Borrower), Mukesh Yadav (Co-Borrower), Smt. Rajan Yadav (Co-Borrower)	30-Sep-23 Rs. 1014505/- Rs. Ten Lac Fourteen Thousand Five Hundred Five Only **As on 29-Sep-23**	Property Situated At Plot At Kh No 99, H.No. 2, Vill.- Akburpur Behrampur, Tehsil & Dist. Ghaziabad, Uttar Pradesh, **Admeasuring 100 Sq. Yrd.**
(A/c No.) L90010601228429 90 Ramesh Chand (Borrower), Smt.Sonwati (Co-Borrower)	14-Sep-23 Rs. 804076/- Rs. Eight Lac Four Thousand Seventy-Six Only **As on 12-Sep-23**	Property Situated At Freehold - Municipal Limit Metro And Urban Firojpur Kalan Khasra No49\14\1\3 Faridabad Faridabad Faridabad **Admeasuring 94 Sqyds**
(A/c No.) L90010601270777 27 Ganga Saran (Borrower), Tej Singh (Co-Borrower)	15-Sep-23 Rs. 1129902/- Rs. Eleven Lac Twenty-Nine Thousand Nine Hundred Two Only **As on 12-Sep-23**	Property Situated At - Palwal, Hodal, Dist-Faridabad, Haryana. **Admeasuring 620.12 Sq.Yds**
(A/c No.) L90010601220567 33 Smt. Kranti Devi (Legal Heir Of Late Shri Shobhran - Borrower), Puran Singh (Co-Borrower), Smt.Guddi (Co-Borrower), Suryansh Through Its Natural Guardian - Smt. Kranti Devi (Legal Heir Of Late Shri Shobhran - Borrower), Kirti Through Its Natural Guardian - Smt. Kranti Devi (Legal Heir Of Late Shri Shobhran - Borrower)	26-Sep-23 Rs. 423241/- Rs. Four Lac Twenty-Three Thousand Two Hundred Forty-One Only **As on 26-Sep-23**	Property Situated At Property No.81, Mustatil No.43, Killa no.24/1, 24/2, Mustatil No.43, Killa No.4, 5/1, 6/2, 7, 14, 15/1 Situated at Waka Mauza Dabua, Tehsil & Dist- Faridabad, Haryana **Admeasuring 130 Sqyds**
(A/c No.) L90010601234530 58 Praveen (Borrower), Girdhari Singh (Co-Borrower), Smt.Bala Devi (Co-Borrower), Hariom (Co-Borrower), Harishchand (Co-Borrower)	13-Sep-23 Rs. 1587660/- Rs. Fifteen Lac Eighty-Seven Thousand Six Hundred Sixty Only **As on 12-Sep-23**	Property Situated At- Gata No- 528/2 & 527, Plot No- 37 & 38 & 39, Village- Savli, Pargana & Tehsil- Sikandrabad, Dist- Bulandsheher, Uttar Pradesh, **Admeasuring 239.65 Sqyds**
(A/c No.) L90010601191083 00 Brand Junction (Borrower), Nagma Praveen (Co-Borrower), Aashim Ali (Co-Borrower)	14-Sep-23 Rs. 264099/- Rs. Two Lac Sixty-Four Thousand Ninety-Nine Only **As on 12-Sep-23**	Property Situated At Freehold - Municipal Limit Metro And Urban 95 A 19 Dadri Gautam Buddha Nagar Dadri **Admeasuring 73 Sqyds**
(A/c No.) L90010601314600 70 Gaurav Rawal (Borrower), Naresh Rawal (Co-Borrower)	15-Sep-23 Rs. 1375365/- Rs. Thirteen Lac Seventy-Five Thousand Three Hundred Sixty-Five Only **As on 12-Sep-23**	Property Situated At- Out Of Khasra No 638, Book No 1, Nyadarganj In The Village Dadri, Pargana, Dist- Gautam Buddha Nagar, Uttar Pradesh **Admeasuring 68.36 Sqyds**
(A/c No.) L90010601266850 66 Ridhika Collection (Borrower), Smt.Meeta Kumari (Co-Borrower), Mahesh Kumar (Co-Borrower)	15-Sep-23 Rs. 1810954/- Rs. Eighteen Lac Ten Thousand Nine Hundred Fifty-Four Only **As on 12-Sep-23**	Property Situated At Plot No 108/1, Khasra No 106, Amedakar Mohalla, Vill - Surajpur Pargana, Tehsil - Dadri, Dist - Gautam Budh Nagar, Up **Admeasuring 117.90 Sqyds**

Place: DELHI **Date : 23-10-2023** **Authorised Officer AU Small Finance Bank Limited**

Central Bank of India
सेन्ट्रल बैंक ऑफ इंडिया
Regional Office S.C.O. 58, 59, Bank Square, Sector 17-B, Chandigarh

DEMAND NOTICE

Notice under Section 13(2) of the Securitisation and reconstruction of Financial Assets and Enforcement of Security Interest Act-2002

A notice is hereby given that the following Borrowers(s)/Guarantors have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from the bank and said facilities have turned Non Performing Assets. The notice under section 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 were issued to Borrower(s)/Guarantor(s) on their last known addresses. However in some of the cases the notices have been returned un-served and in other cases acknowledgment has not been received and notice was pasted on their registered address, as such they are hereby informed by way of public notice about the same.

Name of the Branch/ Borrower(s)/Gurantor(s)	Details of Secured Property	Date of NPA	Date of Demand Notice	Amount of Demand Notice
B/O : Sector 22-C, Chandigarh	Residential Flat No. 288 (Second Floor), Rosewood Floors, Rosewood Estate, Derabassi, Barwala Road, Gulabgarh Derabassi, District Mohali Punjab Owned by Mr. Gulshan Nanda S/o Babu Lal Verma & Shobha Nanda W/o Gulshan Nanda vide sale deed No. 4081 dated 29.01.2016 measuring 726 sq. feet.	29.06.2023	25.07.2023 as on 25.07.2023 plus further interest/ penal interest and other expenses thereon	Rs. 29,58,108/-

Borrowers : 1. Gulshan Nanda S/o Babu Lal Verma. **2. Shobha Nanda** W/o Gulshan Nanda, Both R/o **Address : 1.** House No. P-97, Ground Floor, Chandra Shekhar Azad Colony, Bagh Kare Khan, Krishan Ganj, Delhi-110007. **2nd Address :** Flat No. 288, Second Floor, Rosewood Floors, Rosewood Estate, Dera Bassi, Barwala Road, Gulabgarh, Dera Bassi, District Mohali, Punjab-140507. **3rd Address :** P1/91, Mangol Puri, N Block, Saraswati Vihar, North West Delhi-110083.

Now by way of this publication by the undersigned in his capacity as the Authorised Officer of Secured Creditor (the Bank) as per provision of the securitisation Act. 2002 call upon you to repay the outstanding liability amount with future interest and expenses / charges as applicable, within a period of 60 days from the date of publication of this notice, failing which the Secured Creditor will exercise any or all of the rights as detailed under sub section (2) of section 13 and under other applicable provisions of the said ordinance.

You are also put on notice that in terms of Section 13 of the said act you shall not transfer by sale, lease or otherwise the said secured assets without obtaining written consent of the Bank.

This notice is without prejudice of the Bank's right to initiate such other actions or legal proceedings as it deems necessary under any other applicable provisions of Law.

Your attention is invited to provisioning of Sub Sec(8) of Sec(13) of the act in respect of time available to you to redeem the secured assets.

DATE: 23.10.2023 **Place: Chandigarh** **Authorised Officer**

IDFC First Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

IDFC FIRST Bank

APPENDIX IV [Rule 8(1)]
POSSESSION NOTICE
(For immovable property)

Whereas the undersigned being the Authorised Officer of the IDFC First Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 25.03.2023 calling upon the borrower, co-borrowers and guarantors **1. Rajeev Dang, 2. Preeti Dang, 3. Pulkit Dang to repay the amount mentioned in the notice being Rs. 4,12,96,137.72/- (Rupees Four Crore Twelve Lac Ninety Six Thousand One Hundred Thirty Seven and Seventy Two Paise Only) as on 24.03.2023within 60 days from the date of receipt of the said notice.**

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub – section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **21st day of October 2023.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **IDFC First Bank Limited (erstwhile Capital First Lim

शील्ड फाइनेंस प्राइवेट लिमिटेड

रजि. कार्यालय: 314, आरजी मॉल, सेक्टर-9, रोहिणी, नई दिल्ली-110085 भारत
मोबाइल: +9810051580 सीआईएन: U74899DL1994PTC062299
ई-मेल: shieldfinance94@gmail.com तथा vanik.fin@gmail.com

सार्वजनिक सूचना

यह सार्वजनिक सूचना शील्ड फाइनेंस प्राइवेट लिमिटेड ('कंपनी'), श्री राहुल गर्ग (अधिग्रहणकर्ता) और श्री ऋषभ अग्रवाल (अधिग्रहणकर्ता) द्वारा संयुक्त रूप से आरबीआई अधिसूचना संख्या DNBR. (PD) 029/CGM(CDS)-2015 दिनांक 09 जुलाई 2015 के "पैराग्राफ 5- नियंत्रण/प्रबंधन में परिवर्तन के बारे में पूर्व सार्वजनिक सूचना की आवश्यकता" के अनुसार जारी की जा रही है।

पृष्ठभूमि

कंपनी एक गैर-जमा स्वीकार करने वाली गैर-प्रणालीगत रूप से महत्वपूर्ण गैर-बैंकिंग वित्तीय कंपनी है जो 14 नवंबर 2002 के पंजीकरण प्रमाण पत्र के अनुसार पंजीकरण संख्या बी-14-02739 के अनुसार आरबीआई के साथ पंजीकृत है। कंपनी की भुगतान पूंजी रु. 1,89,50,000 (प्रत्येक 10 रुपये अंकित मूल्य के 18,95,000 इक्विटी शेयर ('इक्विटी शेयर') है,

प्रस्तावित लेनदेन

(क) श्री राहुल गर्ग और श्री ऋषभ अग्रवाल क्रमशः 99% और 1% हिस्सेदारी हासिल करना चाहते हैं।

(ख) श्री राहुल गर्ग और श्री ऋषभ अग्रवाल को भी कंपनी के निदेशक के रूप में नियुक्त किया जाएगा।

(ग) कंपनी का नाम शील्ड फाइनेंस प्राइवेट लिमिटेड से बदलकर 'यनिक फिनकॉर्प प्राइवेट लिमिटेड' कर दिया जाएगा।

(एक साथ 'प्रस्तावित लेनदेन' के रूप में संदर्भित)।

प्रस्तावित लेनदेन के पूरा होने पर, अधिग्रहणकर्ता कंपनी का 100% नियंत्रण हासिल कर लेगा और श्री राहुल गर्ग और श्री ऋषभ अग्रवाल को निदेशक के रूप में नियुक्त करने पर कंपनी का प्रबंधन 100% बदल जाएगा।

प्रस्तावित लेनदेन नियामक अनुमोदन (आरबीआई से अनुमोदन सहित) की पूर्ति और आरबीआई निर्देशों के पैराग्राफ 61 के अनुसार इस नोटिस के प्रकाशन की तारीख से 30 (तीस) दिनों की समाप्ति के बाद प्रभावित होगा।

आरबीआई स्वीकृतियां

कंपनी ने 01 सितंबर, 2016 के मास्टर निर्देश - गैर-बैंकिंग वित्तीय कंपनी - गैर-प्रणालीगत महत्वपूर्ण गैर-जमा स्वीकार करने वाली कंपनी (रिजर्व बैंक) दिशानिर्देश, 2016 के पैराग्राफ 61 के तहत परिवर्तन अधिग्रहण और नियंत्रण के हस्तांतरण के लिए आरबीआई से पूर्व अनुमोदन मांगा है।

आरबीआई ने 12 अक्टूबर 2023 को ई-मेल के माध्यम से कंपनी के प्रबंधन और नियंत्रण में बदलाव तथा कंपनी के नाम में बदलाव के लिए एनओसी के लिए अपना पूर्व-अनुमोदन प्रदान कर दिया है।

यह नोटिस आरबीआई के निर्देश के अनुपालन में जारी किया गया है और इसका उद्देश्य जनता को कंपनी के नियंत्रण में प्रस्तावित बदलाव, इसकी शेयरधारिता में बदलाव और कंपनी के नाम में बदलाव की सूचना प्रदान करना है। इस संबंध में कोई भी स्पष्टीकरण और/या आपत्तियां इस नोटिस की तारीख से 30 (तीस) दिनों के भीतर कंपनी को श्री विक्रम शर्मा (निदेशक) 314, आरजी मॉल, सेक्टर-9, रोहिणी, नई दिल्ली-110085 भारत को संबोधित भेजी जा सकती हैं या ईमेल करें: shieldfinance94@gmail.com तथा vanik.fin@gmail.com.

स्थान: दिल्ली
दिनांक: 24.10.2023

हस्ता./-
शील्ड फाइनेंस प्राइवेट लिमिटेड

फॉर्म ए
सार्वजनिक उदघोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड के विनियम 6 के अंतर्गत)
(कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016)

इनटार्वो टेक्नोलॉजीज प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

	प्रासंगिक विवरण	
1.	कॉर्पोरेट देनदार का नाम	इनटार्वो टेक्नोलॉजीज प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के निगमन की तिथि	28.02.2001
3.	प्राधिकरण जिसके तहत कॉर्पोरेट देनदार निगमित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनियाँ, एनसीटी दिल्ली एवं हरियाणा
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या	U72100DL2001PTC109841
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	55, दूसरी मंजिल, लेन-2, वेस्टएंड मार्ग सैदुल्लाजाब, साकेत मेट्रो स्टेशन के पास, नई दिल्ली-110030, अन्य कार्यालय-सी-69, सेक्टर-58, नोएडा, उत्तर प्रदेश 201307
6.	कॉरपोरेट देनदार के संबंध में दिवाला प्रारंभ होने की तिथि	16.10.2023 (माननीय निर्णायक प्राधिकारी, नई दिल्ली बेंच IV द्वारा सी.पी.(आईबी-18/एनडी/2023 में पारित आदेश दिनांक 16.10.2023 की प्रति एनसीएलटी की वेबसाइट पर 23.10.2023 को अपलोड की गई थी)
7.	दिवाला समाधान प्रक्रिया के बंद होने की अनुमानित तिथि	12.04.2024
8.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरणसंख्या	श्री विनय कुमार सिंघल IBBI/IPA-002/IP-N00624/2018-19/11880
9.	बोर्ड के साथ पंजीकृत अंतरिम समाधान पेशेवर का पता और ई-मेल	कार्यालय: 411, चौथी मंजिल, एस्सेल हाउस, आसफ अली रोड, नई दिल्ली-110002,ई-मेल: vinaysinghal.ip@gmail.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	कार्यालय: 411, चौथी मंजिल, एस्सेल हाउस, आसफ अली रोड, नई दिल्ली-110002, ई-मेल: itpl.resolve@gmail.com
11.	दावे प्रस्तुत करने की अंतिम तिथि	06.11.2023 (आदेश की प्रति एनसीएलटी की वेबसाइट पर 23.10.2023 को अपलोड की गई थी, इसलिए 14 दिनों की गणना 23.10.2023 , यानी, एनसीएलटी वेबसाइट पर आदेश अपलोड करने की तारीख से की गई)
12.	अंतरिम समाधान पेशेवर द्वारा सुनिश्चित धारा 21 की उप-धारा (6ए) के खंड (बी) के तहत लेनदारों के वर्ग, यदि कोई हो,	लागू नहीं
13.	ऋणशोधन अक्षमता पेशेवरों के नाम जिन्हें एक वर्ग में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए चिह्नित किया गया है। (प्रत्येक वर्ग के लिए तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक प्रपत्र (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	प्रासंगिक फॉर्म https://ibbi.gov.in/en/home/downloads पर उपलब्ध हैं लागू नहीं

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, नई दिल्ली बेंच IV ने 16.10.2023 को इनटार्वो टेक्नोलॉजीज प्राइवेट लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया शुरू करने का आदेश दिया है ।

इनटार्वो टेक्नोलॉजीज प्राइवेट लिमिटेड के लेनदारों को एतद्वारा प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर अंतरिम समाधान पेशेवर को 06 नवंबर 2023 को या उससे पहले सबूत के साथ अपने दावे प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करना होगा। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत कर सकते हैं।

प्रविष्टि संख्या 12 के सामने सूचीबद्ध एक वर्ग से संबंधित एक वित्तीय ऋणदाता, फॉर्म सीए में (वर्ग निर्दिष्ट करें) वर्ग के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के सामने सूचीबद्ध तीन दिवालियापन पेशेवरा. में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगाः लागू नहीं

दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

हस्ता/-
श्री विनय कुमार सिंघल
अंतरिम समाधान पेशेवर

दिनांक: 24.10.2023
स्थान: नई दिल्ली

IBBI/IPA-002/IP-NO0624/2018-19/11880
कृते इनटार्वो टेक्नोलॉजीज प्राइवेट लिमिटेड (सीआईआरपी में)

टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड

पंजीकृत कार्यालय : 11वीं मंजिल, टावर ए, पेनिनसुला बिजनेस पार्क, गणपतराव कदम मार्ग, लोअर परेल, मुंबई-400013 सीआईएन नं. U67190MH2008PLC187552

कब्जा-सूचना (अचल संपत्ति हेतु)

(प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 8(1) के साथ पठित परिशिष्ट IV के अनुसार)

जबकि, अधोहस्ताक्षरी वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 टाटा कैपिटल हाउसिंग फाइनेंस लिमिटेड के अधिकृत अधिकारी होने के नाते और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए नीचे उल्लिखित एक मांग नोटिस जारी किया है, जिसमें उधारकर्ताओं को नोटिस में उल्लिखित राशि को उक्त नोटिस की तारीख से 60 दिनों के भीतर चुकाने के लिए कहा गया।

उधारकर्ता द्वारा उक्त राशि का भुगतान करने में विफल होने पर, विशेष रूप से उधारकर्ताओं और सामान्य तौर पर जनता को नोटिस दिया जाता है कि अधोहस्ताक्षरी ने उक्त नियमन के नियम 8 के साथ पठित धारा 13(4) के तहत प्रदत्त शक्तियों का प्रयोग करते नीचे वर्णित संपत्ति का कब्जा कर लिया है।

विशेष रूप से उधारकर्ताओं और आम तौर पर जनता को, संपत्ति के साथ सौदा न करने के लिए चेतावनी दी जाती है और संपत्ति के साथ किसी भी तरह का लेनदेन टाटा कैपिटल हाउसिंग फाइनेंश लिमिटेड को नीचे निर्दिष्ट राशि, उसके साथ उस पर ब्याज और नीचे निर्दिष्ट तारीख से दंडात्मक ब्याज, शुल्क, लागत आदि के प्रभार के अधीन होगा।

प्रतिभूति परिसंपत्तियों को भुनाने के लिए उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के लिए उधारकर्ता का ध्यान आकर्षित किया जाता है।

ऋण खाता संख्याः	बाध्यताधारी (ओं)/ कानूनी वारिसों/ कानूनी प्रतिनिधि(ओं) का नाम	मांग सूचना के अनुसार राशि	कब्जे की तिथि
TCHHL03 59000 100110022 & TCHIN035 9000 100113122	स्वर्गीय श्री रामेश्वर शर्मा अपने कानूनी उत्तराधिकारियों के माध्यम से (उधारकर्ता के रूप में) और श्रीमती रीना शर्मा पत्नी स्वर्गीय श्री रामेश्वर (सह-उधारकर्ता/ कानूनी उत्तराधिकारी), श्रीमती कैलाश पत्नी श्री भुनेश्वर शर्मा (कानूनी उत्तराधिकारी), श्री कुणाल शर्मा पुत्र स्वर्गीय श्री रामेश्वर शर्मा (कानूनी उत्तराधिकारी) और सुश्री रिद्धि शर्मा पुत्री स्वर्गीय श्री रामेश्वर शर्मा कानूनी उत्तराधिकारी के रूप में (सह-उधारकर्ता के रूप में)	ऋण खाते TCHHL03590000100110022 के अंतर्गत रु.1704006/-एवं ऋण खाते TCHIN0359000 100113122 के अंतर्गत रु. 61324/-कुल धनराशि दिनांक 03/08/2023 के अनुसार रु.1765330/-(सत्रह लाख पैंसठ हजार तीन सौ तीस रुपये मात्र)	20.10.2023

प्रतिभूति संपत्तियों/अचल संपत्तियों का विवरण: ग्राम भरोला के क्षेत्र में, इलाका आदर्श नगर, ब्लॉक सी, न्यू आचार्य के रूप में जाना जाता है, कृपलानी रोड, दिल्ली-110033 में स्थित आवासीय संपत्ति वाली दूसरी मंजिल के पूर्वी हिस्से का हिस्सा (छत के अधिकार के बिना) (फ्रीहोल्ड बिल्टअप संपत्ति संख्या 23 का हिस्सा होने के नाते) के सभी टुकड़ें और अंश, जिसकी माप 100 वर्ग गज यानी 83.61 वर्ग मीटर (संपत्ति संख्या सी-24 से सटा हुआ), 200 वर्ग गज के कुल क्षेत्रफल में से, खसरा नंबर 262/258/217/4/3 में शामिल, बिक्री विलेख में उल्लिखित सभी सामान्य सुविधाओं के साथ भूतल पर रिस्टिल पार्किंग में 1/4 अविभाजित हिस्सेदारी सहित।

10331622	श्री नवीन कुमार (उधारकर्ता के रूप में) और श्रीमती सरिता देवी (सह-उधारकर्ता के रूप में)	21/03/2023 तक बकाया राशि रु.16,83,793/- (सोलह लाख तिरासी हजार सात सौ तिरानबे मात्र)	20.10.2023

प्रतिभूति संपत्तियों/अचल संपत्तियों का विवरण: ग्राम नवादा के राजस्व संपदा में इलाका जिसे भगवती गार्डन एक्सटेंशन, ब्लॉक-सी, उत्तम नगर, नई दिल्ली-110059 के रूप में जाना जाता है में स्थित, बिक्री विलेख में उल्लिखित सभी सामान्य सुविधाओं के साथ सम्पूर्ण तीसरी मंजिल (छत के अधिकार के साथ) के सभी टुकड़े और अंश, प्लॉट नंबर सी-3/40 पर निर्मित आवासीय संपत्ति का हिस्सा, जिसका आकार 55.5 वर्ग गज है, खसरा नंबर 184 में शामिल, भूमि/भूखंड में आनुपातिक, अविभाजित ,अविभाज्य और अविभाज्य स्वामित्व अधिकार। प्लॉट नं. सी-3/40 की
चौहद्दी :- पूर्व-अन्य प्लॉट नं. सी-3/39, पश्चिम-अन्य प्लॉट नं. सी-3/41, उत्तर-रोड 20', दक्षिण-अन्य भूमि

दिनांकः- 20/10/2023
स्थानः- दिल्ली

हस्ता/- प्राधिकृत अधिकारी,
कृते टाटा कैपिटल हाउसिंग फाइनेंश लिमिटेड

कैप्री ग्लोबल कैपिटल लिमिटेड

CAPRI GLOBAL CAPITAL LIMITED

पंजीकृत एवं कार्पोरेट कार्यालय :- 502, टावर-ए, पेनिन्सुला बिजनेस पार्क, सेनापति बापट मार्ग, लोअर परेल, मुंबई-400013
सर्किल कार्यालय :- कैप्री ग्लोबल कैपिटल लिमिटेड 9वी, द्वितीय तल, पूसा रोड, नई दिल्ली-110060

परिशिष्ट IV कब्जा सूचना (अचल सम्पत्ति हेतु)

जबकि, अधोहस्ताक्षरी ने कैप्री ग्लोबल कैपिटल लिमिटेड (सीजीसीएल) के प्राधिकृत अधिकारी के रूप में वित्तीय आस्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अधीन और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13 (12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित कर्जदार(रों)/गारंटर(रों) को नीचे दिए विवरण के अनुसार मांग सूचना(एं) जारी की थीं, जिनमें उनसे सूचना में वर्णित बकाया राशि का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 दिन के भीतर करने की मांग की गई थी। कर्जदार उक्त राशि चुकाने में असफल रहे हैं, एतद्द्वारा कर्जदार(रों)/गारंटर(रों) और जनसाधारण को सूचना दी जाती है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप-धारा (4) के तहत उसको प्रदत्त शक्तियों का प्रयोग करते हुए यहां नीचे वर्णित संपत्ति का कब्जा प्राप्त कर लिया है। कर्जदार का ध्यान, प्रत्याभूत आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संबंध में, अधिनियम की धारा 13 की उप-धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है। कर्जदारों को विशेष रूप से तथा जनसाधारण को सामान्य रूप से इस संपत्ति के संबंध में संव्यवहार नहीं करने हेतु सावधान किया जाता है और संपत्ति के संबंध में कोई भी संव्यवहार कर्जदारों पर सीजीसीएल की बकाया राशि तथा उस पर ब्याज का भुगतान करने के बाद ही किया जा सकता है।

क्र. सं.	कर्जदार(रों)/गारंटर(रों) का नाम	प्रत्याभूत आस्ति (अचल सम्पत्ति) का वर्णन	मांग सूचना तिथि और राशि	कब्जा की तिथि
1.	(हमारी कडकड़डूमा शाखा की **ऋण खाता संख्या** LNCGCKKDTL0000003152, LNMEKKD000020210) **मैसर्स आर आर जनरेटर्स** (कर्जदार)	सम्पत्ति के सभी अंश एवं खंड : सम्पत्ति सं. 19/17, गली नंबर 2, क्षेत्रफल परिमाप 105 वर्ग गज, प्लॉट नंबर 132 पर निर्मित, स्थित वेस्ट मोती बाग, सराय रोहिल्ला, दिल्ली-110035 **नंद लाल, श्रीमती सुमन, रोहन कुमार** (सह-कर्जदार)	09.08.2023 रु. 50,28,403/-	21.10.2023

स्थान : दिल्ली/एनसीआर तिथि : 24-10-2023 **हस्ता./- (प्राधिकृत अधिकारी) वास्ते कैप्री ग्लोबल कैपिटल लिमिटेड (सीजीसीएल)**

सेंट्रल बैंक ऑफ इंडिया

Central Bank of India

क्षेत्रीय कार्यालय एस.सी.ओ. 58, 59, बैंक स्क्वायर, सेक्टर 17-बी, चंडीगढ़

मांग सूचना

वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम-2002 की धारा 13(2) के तहत सूचना

एतद्द्वारा नोटिस दिया जाता है कि निम्नलिखित कर्जदारों/गारंटरों ने बैंक से उनके द्वारा प्राप्त क्रेडिट सुविधाओं के मूलधन और ब्याज के भुगतान में चूक की है और उक्त सुविधाएं गैर-निष्पादित संपत्ति बन गई हैं। वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(2) के तहत नोटिस कर्जदार(रों)/गारंटर(ओं) को उनके अंतिम ज्ञात पते पर जारी किए गए थे। हालाँकि, कुछ मामलों में नोटिस बिना तामील किए वापस आ गए हैं और अन्य मामलों में पावती प्राप्त नहीं हुई है और नोटिस उनके पंजीकृत पते पर चिपका दिया गया है, इसलिए उन्हें इसके बारे में सार्वजनिक नोटिस के माध्यम से सूचित किया जाता है।

शाखा/कर्जदार/गारंटर का नाम	प्रतिभूत सम्पत्ति का विवरण	एनपीए की तिथि	मांग सूचना की तिथि	मांग सूचना की राशि
शा.का.: सेक्टर 22-सी, चंडीगढ़ कर्जदारः 1. गुलशन नंदा पुत्र बाबू लाल वर्मा, 2. शोभा नंदा पत्नी गुलशन नंदा, दोनों निवासी पताः 1.	आवासीय फ्लेट नंबर 288 (दूसरी मंजिल), रोजवुड फ्लोर्स, रोजवुड एस्टेट, डेराबस्सी, बरवाला रोड, गुलाबगढ़ डेराबस्सी, जिला मोहाली पंजाब, बिक्री विलेख क्रमांक 4081 दिनांक 29.01.2016 के माध्यम से श्री गुलशन नंदा पुत्र बाबू लाल वर्मा और शोभा नंदा पत्नी गुलशन नंदा के स्वामित्व में, रकबा 726 वर्ग फीट।	29.06.2023	25.07.2023 तिथि 25.07.2023 तक तथा भावी ब्याज/दण्डात्मक ब्याज और उस पर अन्य व्यय	रु. 29,58,108/-

मकान नंबर पी-97, ग्राउंड फ्लोर, चंद्र शेखर आजाद कॉलोनी, बाग कारे खां, कृष्ण गंज, दिल्ली-110007, दूसरा पताः फ्लैट नंबर 288, दूसरी मंजिल, रोजवुड फ्लोर्स, रोजवुड एस्टेट, डेरा बस्सी, बरवाला रोड, गुलाबगढ़, डेरा बस्सी, जिला मोहाली, पंजाब-140507, तीसरा पताः पी1/91, मंगोल पुरी, एन ब्लॉक, सरस्वती विहार, उत्तर पश्चिम दिल्ली-110083

अब इस प्रकाशन के माध्यम से, प्रतिभूतिकरण अधिनियम, 2002 के प्रावधान के अनुसार प्रतिभूत ऋणदाता (बैंक) के प्राधिकृत अधिकारी के रूप में अधोहस्ताक्षरी द्वारा आपसे इस नोटिस के प्रकाशन की तारीख से 60 दिनों की अवधि के भीतर बकाया देनदारी राशि को भावी प्रयोज्य ब्याज और व्यय के साथ चुकाने के लिए कहा जाता है, जिसमें विफल होने पर प्रतिभूत लेनदार धारा 13 की उपधारा (2) के तहत और उक्त अध्यादेश के अन्य लागू प्रावधानों के तहत विस्तृत किसी भी या सभी अधिकारों का प्रयोग करेगा।

आपको यह भी सूचित किया जाता है कि उक्त अधिनियम की धारा 13 के अनुसार आप बैंक की लिखित सहमति प्राप्त किए बिना उक्त प्रतिभूत संपत्तियों को बिक्री, पट्टे या अन्यथा हस्तांतरित नहीं करेंगे।

यह नोटिस ऐसी अन्य कार्रवाइयों या कानूनी कार्यवाही शुरू करने के बैंक के अधिकार पर प्रतिकूल प्रभाव डाले बिना है, जैसा कि वह कानून के किसी भी अन्य लागू प्रावधानों के तहत आवश्यक समझे।

आपका ध्यान प्रतिभूत संपत्तियों को विमोचित करने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा (13) की उपधारा (8) के प्रावधान की ओर आकर्षित किया जाता है।

दिनांक: 23.10.2023 स्थानः चंडीगढ़ प्राधिकृत अधिकारी

आदित्य बिड़ला फाइनेंस लिमिटेड

ADITYA BIRLA CAPITAL
PROTECTING INVESTING FINANCING ADVISING

पंजीकृत कार्यालय : इंडियन रेयॉन कंपाउंड, वेरावल, गुजरात – 362266
निगमित कार्यालय : 10वां तल, आर टेक पार्क, निरलोन कॉम्प्लेक्स, निकट हब मॉल, गोरेगांव (पूर्व), मुंबई – 400 063, महाराष्ट्र

ई-नीलामी विक्रय सूचना

प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 9(1) के प्रावधान के साथ पठित वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत अचल परिसंपत्तियों के विक्रय हेतु 15 दिवसीय नीलामी विक्रय सूचना।

जबकि, **आदित्य बिड़ला फाइनेंस लिमिटेड** के प्राधिकृत अधिकारी/प्रतिभूत ऋणदाता ने वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (सरफॉएसि) की धारा 13(2) के अंतर्गत निर्गत सूचना के अनुसार निम्नलिखित प्रतिभूत परिसंपत्तियां का अधिग्रहण कर लिया था। यह अधिग्रहण, निम्नलिखित ऋणकर्ताओं और सह-ऋणकर्ताओं की ओर से प्रतिभूत ऋणदाता को देय-भुगतेय प्रतिभूत ऋणों के तहत यहां इसमें निम्न अंकितानुसार बकाया राशियों और इन पर भावी शुल्कों एवं लागत की वसूली के लिए किया गया था। एतद्द्वारा जनसाधारण को तथा विशेष रूप में ऋणकर्ताओं एवं सह-ऋणकर्ताओं को सूचित किया जाता है कि **आदित्य बिड़ला फाइनेंस लिमिटेड** को देय-भुगतेय ऋणों की वसूली के लिये निम्नलिखित संपत्ति की ई-नीलामी का आयोजन **"जैसी है जहां है", "जैसी है जो है" तथा "वहां जो कुछ भी है"** आधार पर किया जाएगा।

ई-नीलामी की तिथि एवं समय : 10-11-2023 को मध्याह्न 11.00 से अपराह्न 01.00 बजे के मध्य
केवाईसी एवं धरोहर राशि जमा (धराज) प्राप्ति की अंतिम तिथि : 09-11-2023

क्र. सं.	ऋणकर्ताओं एवं सह-ऋणकर्ताओं के नाम	संपत्तियों/प्रतिभूत परिसंपत्तियों का विवरण तथा अधिग्रहण का प्रकार	आरक्षित मूल्य (रु. में)	धरोहर राशि जमा (धराज) (रु. में) /वृद्धिशील मूल्य	मांग सूचना तिथि एवं कुल राशि (रु. में)
1.	1. **मैसर्स जीवन इलेक्ट्रिकल इंडस्ट्रीज** अपने स्वामी श्री विक्रम बेदी के माध्यम से 2. **श्री विक्रम बेदी,** एस/डी/डब्ल्यू/एच श्री हरभजन बेदी 3. **श्री सिद्धार्थ बेदी,** एस/डी/डब्ल्यू/एच श्री विक्रम बेदी, 4. **सुश्री अलका बेदी,** एस/डी/डब्ल्यू/एच श्री विक्रम बेदी **ऋण खाता संख्या :** ABFLNDDSB0000131163 तथा ABFLNDDSB0000131169	संपत्ति सं. 1/10073-डी/2, पुरानी संख्या 9903 के समस्त भाग तथा अंश जो खसरा संख्या 354 एवं 355, ग्राम बाबरपुर, गली नं. 3-जे, पश्चिमी गोरख पार्क, इलाका शाहदरा, नई दिल्ली-110 032 में स्थित तथा **निम्नानुसार परिसीमित है :-** पूर्व : 10 फुट गली; पश्चिम : अन्य संपत्ति; उत्तर : अन्य संपत्ति; दक्षिण : अन्य संपत्ति **(भौतिक अधिग्रहण)।**	**67,40,000/- (रुपये सतसठ लाख चालीस हजार मात्र)**	**6,74,000/- (रुपये छह लाख चौवहत्तर हजार मात्र) / 25,000/- (रुपये पच्चीस हजार मात्र)**	17.06.2022 **89,65,088/- (रु. नवासी लाख पैंसठ हजार अट्ठासी मात्र) 16.06.2022 के अनुसार देय**

विक्रय के विस्तृत नियमों एवं शर्तों के लिए कृपया **आदित्य बिड़ला फाइनेंस लिमिटेड**/प्रतिभूत ऋणदाता की वेबसाइट अर्थात् **https://personalfinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act.aspx** में उपलब्ध लिंक का संदर्भ ग्रहण करें।

संपर्क नंबर : आदित्य बिड़ला फाइनेंस लिमिटेड प्राधिकृत अधिकारी – (1) श्री मुकेश कुमार चौधरी (mukesh.choudhary@adityabirlacapital.com) मोबाइल नंबर 9343976618 ६ 9004266300ए आप समीपस्थ शाखा पर भी पधार सकते हैं अथवा आदित्य बिड़ला के पदाधिकारियों **1) श्री मोहित शर्माः (mohit.Sharma15@adityabirlacapital.com)** मोबाइल नंबर 9873913955ए **2) श्री वेद प्रकाश मिश्राः (vedprakash.mishra@adityabirlacapital.com)** मोबाइल नंबर 9004026790 से संपर्क कर सकते हैं।

हस्ता./-
स्थान : नई दिल्ली
दिनांक : 24-10-2023
प्राधिकृत अधिकारी
आदित्य बिड़ला फाइनेंस लिमिटेड

अनुकम्पा आधार पर नियुक्ति से सम्बन्धित मामलों के शीघ्र निपटान हेतु

10 नवम्बर 2023 विशेष अदालत

दिल्ली, लखनऊ, मुरादाबाद, फिरोजपुर, अम्बाला मण्डलों एवं उत्तर रेलवे, प्रधान कार्यालय, बड़ौदा हाउस के कार्यालय परिसर में 10.11.2023 को प्रातः 11.00 बजे आयोजित अदालत द्वारा

मौके पर ही मामले का निपटान

अनुकम्पा आधार पर नियुक्ति से सम्बन्धित अपना अभ्यावेदन दो प्रतियों में अन्य सम्बन्धित कागजात के साथ जिस मण्डल से सम्बन्धित हैं, उस मण्डल के वरिष्ठ मण्डल कार्मिक अधिकारी या मण्डल कार्मिक अधिकारी को और प्रधान कार्यालय के मामलों में उप मुख्य कार्मिक अधिकारी (आर) को दो प्रतियों में सम्बन्धित कागजात के साथ 31.10.2023 तक अवश्य प्रेषित करें।

नोट :- वर्कशाप तथा अतिरिक्त इकाइयों से सम्बन्धित अनुकम्पा के मामले में संलग्न मण्डल को अभ्यावेदन दें।

उप मुख्य कार्मिक अधिकारी (आर)
उत्तर रेलवे प्रधान कार्यालय,
बड़ौदा हाउस, कस्तूरबा गाँधी मार्ग,
नई दिल्ली - 110001

वरिष्ठ मण्डल कार्मिक अधिकारी
मण्डल रेल प्रबन्धक कार्यालय,
उत्तर रेलवे, स्टेट एन्ट्री रोड,
नई दिल्ली - 110001

वरिष्ठ मण्डल कार्मिक अधिकारी
मण्डल रेल प्रबन्धक कार्यालय,
उत्तर रेलवे, हज़रतगंज,
लखनऊ - 226001

वरिष्ठ मण्डल कार्मिक अधिकारी
मण्डल रेल प्रबन्धक कार्यालय,
रेल विहार, अम्बाला कैन्ट,
अम्बाला - 133001

वरिष्ठ मण्डल कार्मिक अधिकारी
मण्डल रेल प्रबन्धक कार्यालय,
उत्तर रेलवे (रेलवे स्टेडियम के निकट)
मुरादाबाद - 244001

वरिष्ठ मण्डल कार्मिक अधिकारी
मण्डल रेल प्रबन्धक कार्यालय,
उत्तर रेलवे, स्टेशन रोड, फिरोजपुर कैन्ट,
फिरोजपुर - 152001

आज़ादी का अमृत महोत्सव

उत्तर रेलवे
आपकी सेवा में सदैव तत्पर...
हमें www.nr.indianrailways.gov.in पर मिलें
3279/23

ग्राहकों की सेवा में मुस्कान के साथ

अचल संपत्तियों के विक्रयार्थ ई-नीलामी की सार्वजनिक सूचना

वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (यहां इसमें इसके उपरान्त 'अधिनियम') के अंतर्गत, आईआईएफएल होम फाइनेंस लिमिटेड (पूर्व में इंडिया इन्फोलाइन हाउसिंग फाइनेंस लि. के रूप में अभिज्ञात) (आईआईएफएल-एचएफएल) निगमित कार्यालयः भूखंड सं. 98, उद्योग विहार, फेज-4, गुड़गांव, हरियाणा-122015 (हरियाणा) तथा **शाखा कार्यालय : "भूखंड सं. 30/30ई, ऊपरी भू तल, मुख्य शिवाजी मार्ग, नजफगढ़ मार्ग, जगुआर शोरूम के समीप, मोती नगर, नई दिल्ली"** के पास बंधककृत अचल सम्पत्ति का विक्रय। जबकि आईआईएफएल-एचएफएल के प्राधिकृत अधिकारी ("एओ") ने, आईआईएफएल-एचएफएल के प्राधिकृत अधिकारी की देयराशियों की वसूली हेतु, निम्नलिखित सम्पत्ति/यों का **"जैसी है जहां है आधार एवं जैसी है जो है आधार"** पर विक्रय करने के एकाधिकार के साथ निम्नलिखित ऋण खातों/प्रोस्पेक्ट नंबरों के तहत अधिनियम की धारा 13(2) के अंतर्गत निर्गत सूचना के अनुपालन में उनका अधिग्रहण कर लिया था। विक्रय जो है, वह अधोहस्ताक्षरकर्ता द्वारा वेबसाइट : **www.iiflonehome.com** पर उपलब्ध ई-नीलामी मंच के माध्यम से किया जाएगा।

ऋणकर्ता(ओं)/ सह-ऋणकर्ता (ओं)/गारंटर(रों) के नाम	मांग सूचना तिथि एवं राशि	अचल संपत्ति/प्रतिभूत परिसंपत्ति का विवरण	अधिग्रहण की तिथि	आरक्षित मूल्य
1. श्री संजय सोलंकी 2. श्रीमती गुड्डी सीरवी 3. श्री सचिन (प्रोस्पेक्ट नं. IL10229852)	06-जुलाई-2023 रु. 23,77,073/- (रुपये तेईस लाख सतहत्तर हजार तिहत्तर मात्र) **बोली वृद्धि राशि** रु. 25,000/- (रुपये पच्चीस हजार मात्र)	संपत्ति के समस्त वह भाग तथा अंश जो ऊपरी भू तल पर छत/टेरेस अधिकारों के बिना, निर्मित संपत्ति भूखंड सं.